

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955 AND STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) : I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) The Meat Food Products (Amendment) Order, 1976, published in Notification No. S.O. 1776 in Gazette of India dated the 29th May, 1976.

(ii) G.S.R. 638(E) published in Gazette of India dated the 12th October, 1977.

(iii) The Fertiliser (Control) Amendment Order, 1977, published in Notification No. G.S.R. 640(E) in Gazette of India dated the 14th October, 1977.

(iv) G.S.R. 663(E) published in Gazette of India dated the 1st November, 1977 making certain amendment to Notification No. G.S.R. 965(E) dated the 2nd November, 1976.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (i) above.

[Priced in Library. See No. LT-1257/77].

12.30 hrs.

PUBLIC ACCOUNTS COMMITTEE

FIFTH REPORT

SHRI GAURI SHANKAR RAI (Shazipur) : I present the Fifth Report of the Public Accounts Committee on Supplementary Report of the Comptroller and Auditor General of India for the year 1973-74 (Part 1),

Union Government (Civil) relating to Relief of Distresses caused by Natural Calamities.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

TENTH AND FOURTEENTH REPORTS

SHRI SURAJ BHAN (Ambala) : I present the following Reports (English and Hindi versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :—

(1) Tenth Report on the Ministry of Finance (Department of Economic Affairs—Banking Division)—Recruitment of Management Trainees in the Allahabad Bank.

(2) Fourteenth Report regarding Action Taken by Government on the recommendations contained in their Forty-third Report (Fifth Lok Sabha on the Ministry of Home Affairs—Pre-examination Training Centre, Allahabad.

12.31 hrs.

BUSINESS ADVISORY COMMITTEE

NINTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) : I beg to move:

“That this House do agree with the Ninth Report of the Business Advisory Committee presented to the House on the 2nd December, 1977.”

SHRI SAUGATA ROY (Barrackpore) : Sir, when the session commenced on the 14th November, I had met you and requested you to allot some time for a discussion on the Farakka Agreement at a very early date. But still the discussion has not taken place. It was held over and ultimately, fixed for tomorrow, the 6th December. Now, tomorrow a discussion

on the cyclone has been fixed which is also a much more important issue. Could not a discussion on the Farakka Agreement be taken up sometime this week. It has been postponed to next week. Already, the Agreement has taken place about a month back. We have not been able to find time to discuss such a vital matter. I would request you to fix the time for discussion as early as possible.

SHRI KANWAR LAL GUPTA (Delhi Sadar): Sir, the Delhi University is a part of my constituency. It is closed now. The JNU is also closed. Besides that, the IIT, Delhi, is closed. There is a strike there. This is a very important issue. It has been hanging fire since long. No decision has been taken so far barring this inquiry which may take some time. These three universities are closed. Some solution should be found out to see that these universities may open soon. I request you that some discussion, may be a short duration discussion, may be fixed. About a lakh and fifty thousand students are on strike. They are unable to study in their colleges. This is a very important issue. Kindly allow at least 1-hour discussion on this matter so that the things may be sorted out and the universities may start functioning. The crisis is spreading to other universities also. This is a very serious matter. Kindly consider it.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): Sir, I had come to you and requested you that you may kindly allow a Calling Attention on the closure of the Delhi University. You had said that a Short Notice Question is there and that there will be an opportunity of asking sufficient supplementaries. I, therefore, did not press it nor did I raise it on the floor of the House. You have now shut out supplementaries.

MR. SPEAKER: Sufficient discussion has taken place on the Short Notice Question. Whether further discussion is necessary, it is a different matter.
2812 LS—9.

SHRIMATI PARVATHI KRISHNAN: We want a discussion on this.

श्री विजय कुमार मल्होत्रा (दक्षिण दिल्ली) : ग्रहयज्ञ महोदय, हमने इस के बारे में काल-एटेंशन भी दिया हुआ है, आप उसी को ले लीजिये ।

SHRI KANWAR LAL GUPTA: This is a very important issue.

MR. SPEAKER: There are a number of important issues.

SHRI KANWAR LAL GUPTA: There is no Assembly in Delhi. The colleges are closed; the students are not able to study.

MR. SPEAKER: You have mentioned that. You sent a motion. I will place it before the Business Advisory Committee.

SHRI KANWAR LAL GUPTA: Unless you agree, it may not come up.

SHRI K. RAMAMURTHY (Dharam-puri): Sir, on November 16, I had given notice under Rule 193 on cyclone and flood situation in Andhra Pradesh and Tamil Nadu, the damage caused thereby and the relief measures to be taken.

MR. SPEAKER: It is coming up tomorrow.

SHRI K. RAMAMURTHY: What happened to my notice?

MR. SPEAKER: There is a general discussion on that tomorrow.

PROF. DILIP CHAKRAVARTY (Calcutta South): Mr. Kanwar Lal Gupta's submission requires a thorough consideration. The universities are closed and the students are unable to study in their colleges. It is a very serious matter. There should be a discussion on that. (*Interruptions*).

MR. SPEAKER: The question is:

"That this House do agree with the Ninth Report of the Business Advisory Committee presented to the House on the 2nd December, 1977."

The motion was adopted.

MR. SPEAKER: Now, matters under rule 377....

SHRI VASANT SATHE (Akola): Sir, I have given notice of a Privilege Motion. What is your decision on that?

MR. SPEAKER: It is under consideration.

Nothing else on this will go on record.

12.57 hrs.

MATTERS UNDER RULE 377

(i) SAFETY OF PEOPLE OF INDIAN ORIGIN AND TAMILIANS IN SRI LANKA

SHRI K. T. KOSALRAM (Tiruchendur): Under Rule 377 I am raising this point. During the recent rioting in Sri Lanka, in August, arson rape and huge loss of life were caused especially to the South Indians and mostly Tamilians. The State Legislature of Tamil Nadu unanimously passed a resolution that it is necessary to send a Parliamentary Delegation to Sri Lanka. I wrote in great detail (to send a Parliamentary Delegation headed by a Cabinet Minister or Goodwill Mission), to the Minister for External Affairs, to assuage the sufferings there and express our feelings here. While Shri Vajpayee, the Minister for External Affairs, in his reply dated the 18th September, 1977, stated that the question of sending a goodwill delegation to Sri Lanka is under consideration, strangely enough, Shri Kundu, the Minister of State in External Affairs Ministry in his letter dated the 13th October, 1977, has stated categorically that it is not necessary to send a Minister or a Parliamentary Delegation, stating that it is an internal affair of Sri Lanka,—evidently holding contrary views to those

of his own Minister. The riots in Sri Lanka in August, 1977, have caused wide concern among the Indian community in Sri Lanka and among the people of India and they are genuinely agitated about the safety of the lives and properties of the people of Indian origin in Sri Lanka.

I want to know whether Shri Kundu knows about the history of the association of Sri Lanka and the Tamilians. It may be mentioned further that all along India has been adopting an attitude of mutual cooperation with the Government and the people of Sri Lanka.

During the British regime, lakhs and lakhs of labourers from Tamilnadu were taken to Sri Lanka for work in plantation and other developmental works with the assurance that they will be given treatment in all respects equal to that given to the Sri Lanka citizens. In the year 1973, at the request of Sri Lanka Government, our Government made available our troops to them in maintaining law and order in that country. Government is aware of it. Shri Kundu is unfortunately not here.

In the context of the threats faced by the Indian community in Sri Lanka to their lives and properties, a large number of them, though they are citizens of Sri Lanka, have expressed a desire to migrate to their motherland. If we are to respect their wishes, Sri Lanka will lose more than 250 crores of rupees of foreign exchange from the export of tea, coffee, coconut, rubber etc.

13 hrs.

Keeping all these in view, the Prime Minister and the Minister of External Affairs are requested to start a dialogue with the Sri Lanka Government to mitigate the sufferings of the people of Indian origin and Tamilians in Sri Lanka and arrive at proper of solu-

*** Not Recorded.